

FIR No. 319/2018
u/s 324/307/34 IPC
PS: Kotwali

State Vs. Yusuf @ Iqbal Hussain s/o Maqbool @ Saheed Hussain

28.05.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

As per custody warrant the name of the accused is Yusuf @ Iqbal Hussain s/o. Maqbool @ Saheed Hussain r/o. Vegabond Meena Bazar, Jama Masjid, Delhi. Ld. ASJ-05, Central District has granted 45 days interim bail to the applicant/accused Yusuf @ Iqbal Hussain vide order dated 27.05.2020 and he be released on furnishing his personal bond in sum of Rs.25,000/- as mentioned in order dtd. 27.05.2020 if he is not required in any other case.

Copy of this order be sent to Jail Superintendent for necessary compliance.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
28.05.2020

FIR No.48/2015
u/s 186/353/333/307/201/75/34 IPC & 25/27/54/59 Arms Act
PS: Nabi Karim
State Vs. Ajay @ Nathu

28.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Rishabh Jain, Ld. Counsel for applicant/accused.

ASI Pawan Kumar on behalf of I.O. Inspector Lokender Chauhan.

Arguments on the interim bail application heard.

Let, report be called from the SHO concerned in respect of the involvement of the applicant/accused in criminal cases.

On the request of Id. Counsel for applicant/accused, bail application be put up for arguments on **30.05.2020**.

I.O. be called in person for **30.05.2020**.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
28.05.2020

FIR No.302/2018
u/s 302 IPC
PS: Pahar Ganj
State Vs. Dharam Singh @ Vicky

28.05.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Suraj Prakash Sharma, Ld. Counsel for
applicant/accused.

On the request of ld. Counsel for applicant/accused, bail
application be put up for arguments on **01.06.2020**.

I.O. is directed to comply the directions of order dtd.
22.05.2020 for the next date.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
28.05.2020

FIR No.330/2015
u/s 302 IPC
PS: Pahar Ganj
State Vs. Umesh Kumar Patel


28.05.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Shadman Ali, Ld. Counsel for applicant/accused.
Arguments on the bail application heard through Video Conferencing.

The conduct report of the applicant/accused is already on record.

The I.O. has filed reply to the interim bail application.

The I.o. has not specifically mentioned in respect of the other involvement of the applicant/accused. Let, I.O. be summoned to appear in person for **30.05.2020**.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
28.05.2020

FIR No.80/2018
u/s 20 of NDPS Act
PS: Crime Branch
State Vs. Ansalam Nayak s/o. Tabyash Nayak

28.05.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Puneet Jaiswal, Ld. Counsel for applicant/accused.
Arguments on the bail application heard through Video Conferencing.

I.O. is not present.

Fresh notice be issued to the I.O. for **29.05.2020**.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
28.05.2020

FIR No.113/2019
u/s 324/307/34 IPC
PS: Sadar Bazar
State Vs. Vineet Kumar

28.05.2020

Present:

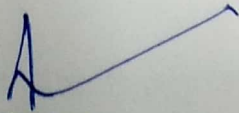
Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Chaman Lal, Ld. Counsel for applicant/accused.

Arguments on the bail application heard through Video

Conferencing.

Vide order dtd. 27.05.2020, the report in respect of the involvement of the applicant/accused in other cases has been called. Notice was issued to the I.O. but I.O. did not appear. Fresh notice be issued to the I.O. to file report in respect of the involvement of applicant/accused in other cases for 30.05.2020.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
28.05.2020

**FIR No.118/2016
u/s 21 NDPS Act
PS: Crime Branch
State Vs. Okapala James**

28.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Gaurav Chandok, Ld. Counsel for applicant/accused.

Arguments on the bail application heard through Video Conferencing.

In view of the submissions of ld. Counsel for applicant/accused, the status report in respect of the ailment of the applicant/accused be called from Jail Superintendent for **30.05.2020**.

On the request of ld. Counsel for applicant/accused, bail application be put up for arguments on **30.05.2020**.


**(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
28.05.2020**

FIR No.159/2017
u/s 365/376/34/376 (2)(n) IPC
PS:Kotwali
State Vs. Mohit Yadav

28.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Vinay Sharma, Ld. Counsel for applicant/accused.

Arguments on the bail application heard through Video Conferencing.

File perused. As per the practice directions issued by the Hon'ble High Court of Delhi, let, notice of the bail application be issued to the complainant through I.O. for **11.06.2020**.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
28.05.2020

FIR No.456/2015
u/s 302/120B/34 IPC
PS: Nabi Karim
State Vs. Mohd. Izrail s/o. Md. Zafar

28.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

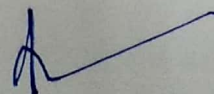
Sh. Kanahiya Singhal, Ld. Counsel for applicant/accused.

Arguments on the bail application heard through Video

Conferencing.

Vide order dated 26.05.2020, the report of the concerned Jail Superintendent was called in respect of the 1. Copy of custody warrant of applicant/accused; and 2. A certificate regarding good conduct of applicant/accused in this case during his custody period so far but the same has not been sent by the Jail authorities.

Fresh notice be issued to the Jail Superintendent to send the same by **01.06.2020**.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
28.05.2020

FIR No.66/2015
u/s 21 of NDPS Act
PS: Crime Branch
State Vs. Vijay @ Kale

28.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. K. Singhal, Ld. Counsel for applicant/accused.

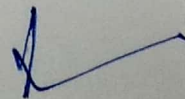
Arguments on the bail application heard through Video

Conferencing.

I.O. SI Arvind Kumar has filed reply to the bail application.

It is submitted by ld. Counsel for applicant/accused that daughter of the applicant/accused is admitted in Jeevan Mala Hospital, Delhi and she is suffering from serious ailment. Let, report of the same be called from SI Arvind Kumar for 29.05.2020.

On request of ld. counsel for applicant/accused, be put up for arguments on bail application on **29.05.2020**.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
28.05.2020

FIR No.02/2014
u/s 302/394/411/34 IPC
PS: Jama Masjid
State Vs. Adnan Hussain

28.05.2020

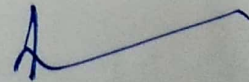
Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Asghar Khan, Ld. Counsel for applicant/accused.

Arguments on the bail application heard through Video Conferencing.

In view of the submissions of ld. Counsel for applicant/accused, notice be issued to the I.O. for **05.06.2020**.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.

28.05.2020


FIR No. 47/2019
u/s 20/25 of NDPS Act
PS: Crime Branch
State Vs. Munish Gautam

28.05.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Deepak Ghai, Ld. Counsel for applicant/accused.
Arguments on the bail application heard through Video Conferencing.

The bank detail of the account of the applicant/accused has been filed and on request of applicant/accused, be put up for arguments on 30.05.2020.

On the request of ld. Counsel for applicant/accused, I.O. is directed to verify the bank details of the account of applicant/accused and shall furnish his report positively by **30.05.2020**.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
28.05.2020

FIR No. 32/2019
u/s 399/402/379/411/34 IPC & 25/54/59 Arms Act.
PS: Crime Branch
State Vs. Dhir Singh

28.05.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Mahesh Kumar Patel, Ld. Counsel for applicant/accused.

In view of the submissions of ld. Counsel for applicant/accused, let notice of the bail application be served upon the I.O. for 30.05.2020.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
28.05.2020

FIR No. 000271/2018
u/s 392/394/397/326/307/34 IPC
PS: DBG Road
State Vs. Parkash @ Akash

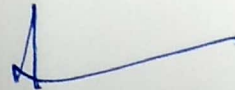
28.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. P.K. Garg, Ld. Counsel for applicant/accused.

On the request of ld. Counsel for applicant/accused, bail application be put up for arguments on **09.06.2020**.



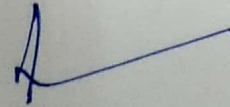
(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
28.05.2020

FIR No.17/2018
u/s 420/467/468/471/477A/120B IPC
PS:EOW

State Vs. Dinesh Kumar

28.05.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Maninder Jeet Singh and Sh. Udit Gupta, Ld. Counsel
for applicant/accused.
Sh. Yogender Singh, ld. Counsel for complainant.
Part arguments on the bail application heard and after
hearing the submissions of ld. Counsel for applicant/accused as well as ld.
Counsel for complainant, notice be issued tot he complainant/authorized person
to the appear in person on **30.05.2020**.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.

28.05.2020

FIR No.34/2019
u/s 302/201/120B/34 IPC
PS: DBG Road
State Vs. Hemant Jain

28.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

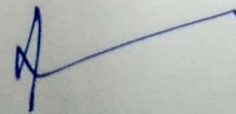
Sh. Ravi Kumar, Ld. Counsel for applicant/accused.

The reply of the bail application has been filed by SI

Ramavtar.

Let, the conduct report of the applicant/accused be called from the Jail authorities for **30.05.2020**.

Ld. Addl. PP for the State has submitted that bail application of co-accused has been dismissed on 27.05.2020.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.

28.05.2020

FIR No.104/2019
u/s 20/29 of NDPS Act
PS: Crime Branch
State Vs. Sanjay

28.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Prakash Sharma, Ld. Counsel for applicant/accused.

The reply of the bail application has been filed by the I.O.

Let, the conduct report of the applicant/accused be called
from the Jail authorities for **03.06.2020**.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
28.05.2020

FIR No.113/2019
u/s 324/307/34 IPC
PS: Sadar Bazar
State Vs. Vineet @ Mohit

28.05.2020

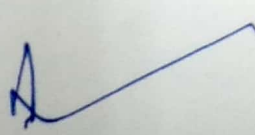
Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Ms. Seema Gupta, Ld. Counsel for applicant/accused.

I.O. SI Vijay Kumar in person.

On the request of ld. Counsel for applicant/accused, bail application be put up for arguments on **09.06.2020**.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
28.05.2020

FIR No.351/2019
u/s 498A/304B IPC
PS: Kotwali
State Vs. Manoj Bahadur

28.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. A.K. Sharma, Ld. Counsel for applicant/accused.

I.O. Inspector Bhanu Prakash in person.

On the request of ld. Counsel for applicant/accused, bail application be put up for arguments on **03.06.2020**.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
28.05.2020

FIR No.144/2019
u/s 364A/392/34 IPC
PS: Jama Masjid
State Vs. Chandan

28.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Pradeep Kumar, Ld. Counsel for applicant/accused.

On the request of ld. Counsel for applicant/accused, bail application be put up for arguments on **06.06.2020**.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
28.05.2020

FIR No.48/2015
u/s 186/353/333/307/201/75/34 IPC & 25/27/54/59 Arms Act.
PS: Nabi Karim
State Vs. Kirshan

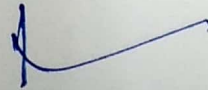
28.05.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Rishabh Jain, Ld. Counsel for applicant/accused.
ASI Pawan Kumar on behalf of I.O. Inspector Lokender
Chauhan.

Copy of the bail application has also been supplied to the
ASI Pawan Kumar with annexures in the court today itself.

On the request of ld. Counsel for applicant/accused, bail
application be put up for arguments on **30.05.2020**.

I.O. be called in person for **30.05.2020**.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
28.05.2020

FIR No.48/2015
u/s 186/353/333/307/201/75/34 IPC & 25/27/54/59 Arms Act.
PS: Nabi Karim
State Vs. Dharmender

28.05.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Rishabh Jain, Ld. Counsel for applicant/accused.
ASI Pawan Kumar on behalf of I.O. Inspector Lokender
Chauhan.

Copy of the bail application has also been supplied to the
ASI Pawan Kumar with annexures in the court today itself.

On the request of ld. Counsel for applicant/accused, bail
application be put up for arguments on **30.05.2020**.

I.O. be called in person for **30.05.2020**.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
28.05.2020

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FIR No.18/2020
u/s 376/506 IPC
PS: Kashmiri Gate

State Vs. Mainuddin @ Shami s/o. Sh. Nawabuddin

28.05.2020

**ORDER ON THE BAIL APPLICATION OF APPLICANT/ACCUSED
MAINUDDIN @ SHAMI S/O. SH. NAWABUDDIN.**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Ved Prakash, Ld. Counsel for applicant/accused.
Complainant with I.O. W/SI Meenakshi.

It is submitted by ld. counsel for applicant/accused that applicant/accused is in JC w.e.f. 11.02.2020 and he has been falsely implicated in the present case. It is further submitted by ld. Counsel for applicant/accused that there is no incriminating evidence against the applicant/accused. It is further submitted by ld. counsel for applicant/accused that applicant/accused is no more required for the purpose of investigation and make a request that accused may kindly be granted interim bail.

Per contra, ld. Addl. PP for the State has vehemently opposed the bail application of applicant/accused on the ground that there is serious allegations against the applicant/accused and make a submission that the bail application of applicant/accused may kindly be dismissed. Heard.

Having heard the submission, made by ld. counsel for applicant/accused as well as the ld. Addl. PP for the State and after gone through the contents of the bail application, and without commenting upon the merits of the case, this court is of the considered view that accused is in JC w.e.f. 11.02.2020 and charge sheet has also been filed in the present case but the copy of the same has not supplied to the applicant/accused and there is outbreak



of Covid-19.

Keeping in view the facts and circumstances as well judgment passed by Hon'ble Supreme Court of India in SUO MOTO WRIT PETITION © No.1/2002, order/judgment dated 23.03.2020 passed by Hon'ble High Court in Delhi in case titled as Shobha Gupta & Anr. Vs. Union of India & Ors Writ Petition © No.2945/2020 and vide order dtd. 07.04.2020 of Hon'ble High Court of Delhi, accused is admitted to interim bail for a period of 45 days on his furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Supdt. The said period of 45 days shall commence from the date of his release from Jail. Accused shall surrender before the concerned Jail Supdt. on expiry of interim bail period i.e. 45 days.

Accused/applicant is directed not to approach in any manner to the complainant or any other witnesses directly or indirectly. Accused is further directed not to make any call from his mobile phone to the mobile phone of the complainant or her/his family members during the period of interim bail.

Copy of order be sent to concerned Jail Supdt. forthwith for compliance.

Application stands disposed of accordingly.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
28.05.2020

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FIR No.214/2017
u/s 20/29 NDPS Act
PS: Crime Branch
State Vs. Gulshan and others

28.05.2020

ORDER ON THE BAIL APPLICATION OF APPLICANT/ACCUSED
JAMES KUMAR S/O RAMAN.

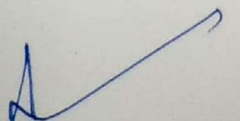
Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Prashant Bhrigu, Ld. Counsel for applicant/accused.
I.O. Inspector Shivcharan in person. Reply to the bail application filed.

Arguments on the bail application heard through Video Conferencing.

It is submitted by ld. counsel for applicant/accused that applicant/accused is in JC w.e.f. 06.12.2017 and he has been falsely implicated in the present case. It is further submitted by ld. Counsel for applicant/accused that there is no incriminating evidence against the applicant/accused. It is further submitted by ld. counsel for applicant/accused that applicant/accused is no more required for the purpose of investigation and make a request that accused may kindly be granted interim bail.

Per contra, ld. Addl. PP for the State has vehemently opposed the bail application of applicant/accused on the ground that there is serious allegations against the applicant/accused and make a submission that the bail application of applicant/accused may kindly be dismissed. Heard.

Having heard the submission, made by ld. counsel for applicant/accused as well as the ld. Addl. PP for the State and after gone through the contents of the bail application as well as case file, without



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commenting upon the merits of the cases, this court is of the considered view that applicant/accused is in JC w.e.f. 06.12.2017 and the allegations against the accused are of very serious nature as the huge quantity of Charas has been recovered from the possession of accused. Therefore, in these facts and circumstances, this court is not inclined to grant bail to the applicant/accused. Hence, the interim bail application of applicant/accused is hereby dismissed.

Interim Bail application is disposed off accordingly.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
28.05.2020

FIR No.163.2018
u/s 392/397/342/411/120B/34 IPC
PS: Crime Branch

State Vs. Jogender Pal @ Nishant Verma s/o Raj Pal

28.05.2020

**ORDER ON THE BAIL APPLICATION OF APPLICANT/ACCUSED
JOGENDER PAL @ NISHANT VERMA S/O RAJPAL.**

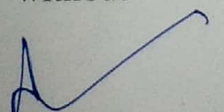
Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. D.K. Singh, Ld. Counsel for applicant/accused.
Arguments on the bail application heard through Video

Conferencing.

It is submitted by ld. counsel for applicant/accused that applicant/accused is in JC w.e.f. 16.08.2018 and he has been falsely implicated in the present case. It is further submitted by ld. Counsel for applicant/accused that there is no incriminating evidence against the applicant/accused. It is further submitted by ld. counsel for applicant/accused that applicant/accused is no more required for the purpose of investigation and make a request that accused may kindly be granted bail.

Per contra, ld. Addl. PP for the State has vehemently opposed the bail application of applicant/accused on the ground that there is serious allegations against the applicant/accused and applicant/accused does not have clean antecedents and complainant is yet to be examined and make a submission that the bail application of applicant/accused may kindly be dismissed. Heard.

Having heard the submissions, made by ld. counsel for applicant/accused as well as the ld. Addl. PP for the State and after gone through the contents of the bail application as well as case file, without



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commenting upon the merits of the cases, this court is of the considered view that applicant/accused is in JC w.e.f. 16.08.2018 and this is the third bail application and his earlier two bail applications have already been dismissed and there is no fresh ground for bail or change of circumstances. Therefore, in these facts and circumstances, this court is not inclined to grant bail to the applicant/accused. Hence, the bail application of applicant/accused is hereby dismissed.

Bail application is disposed off accordingly.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
28.05.2020

FIR No. CC No. 274/2019
u/s 420/468/471 IPC & 18 (a)(i), 18(c), 27 (b)(ii), 127 (c), of Drug
& Cosmetic Act.
PS: Crime Branch
State Vs. Ashok Kumar s/o. Ram Chet

28.05.2020

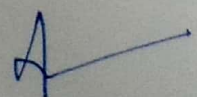
**ORDER ON THE INTERIM BAIL APPLICATION OF
APPLICANT/ACCUSED ASHOK KUMAR S/O. RAMCHET.**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Naresh Kumar, Ld. Counsel for applicant/accused.
I.O. Surender Rana in person.
Arguments on the bail application heard through Video Conferencing.

It is submitted by ld. counsel for applicant/accused that applicant/accused is in JC w.e.f. 28.03.2019 and he has been falsely implicated in the present case. It is further submitted by ld. counsel for applicant/accused that applicant/accused is no more required for the purpose of investigation and make a request that accused may kindly be granted interim bail.

Per contra, ld. Addl. PP for the State has vehemently opposed the bail application of applicant/accused on the ground that there is serious allegations against the applicant/accused and make a submission that the bail application of applicant/accused may kindly be dismissed. Heard.

Having heard the submission, made by ld. counsel for applicant/accused as well as the ld. Addl. PP for the State and after gone through the contents of the bail application, and without commenting upon the merits of the case, this court is of the considered view that accused is in JC w.e.f. 28.03.2019 and there is outbreak of Covid-19 and he has been granted



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interim bail in other cases.

Keeping in view the facts and circumstances as well judgment passed by Hon'ble Supreme Court of India in SUO MOTO WRIT PETITION © No.1/2002, order/judgment dated 23.03.2020 passed by Hon'ble High Court in Delhi in case titled as Shobha Gupta & Anr. Vs. Union of India & Ors Writ Petition © No.2945/2020 and vide order dtd. 07.04.2020 of Hon'ble High Court of Delhi, accused is admitted to interim bail for a period of 45 days on his furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Supdt. The said period of 45 days shall commence from the date of his release from Jail. Accused shall surrender before the concerned Jail Supdt. on expiry of interim bail period i.e. 45 days.

Copy of order be sent to concerned Jail Supdt. forthwith for compliance.

Application stands disposed of accordingly.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
28.05.2020

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FIR No.231/2016
u/s 302/201/34 IPC
PS: Kashmiri Gate
State Vs. Sunita Singh w/o Nar Singh

28.05.2020

ORDER ON THE BAIL APPLICATION OF APPLICANT/ACCUSED SUNITA SINGH W/O. NAR SINGH.

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. D.B. Yadav, Ld. Counsel for applicant/accused.

Arguments on the bail application heard.

It is submitted by ld. counsel for applicant/accused that applicant/accused is in JC w.e.f. 07.12.2017 and he has been falsely implicated in the present case. It is further submitted by ld. Counsel for applicant/accused that there is no incriminating evidence against the applicant/accused. It is further submitted by ld. counsel for applicant/accused that applicant/accused is no more required for the purpose of investigation and make a request that accused may kindly be granted interim bail.

Per contra, ld. Addl. PP for the State has vehemently opposed the bail application of applicant/accused on the ground that there is serious allegations against the applicant/accused and make a submission that the bail application of applicant/accused may kindly be dismissed. Heard.

Having heard the submission, made by ld. counsel for applicant/accused as well as the ld. Addl. PP for the State and after gone through the contents of the bail application, and without commenting upon the merits of the case, this court is of the considered view that accused is a lady and is in JC w.e.f. 07.12.2017 and there is outbreak of Covid-19 and report filed by the Jail Superintendent regarding the conduct of applicant/accused is satisfactory.

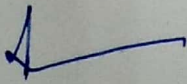
That, the I.O. of this case FIR has called the opinion of the postmortem report of the deceased and it has been mentioned in the opinion given by the doctor "The injuries and cause of death mentioned in the Postmortem report of Heena @ Naina are possible in Road Traffic Accident.

Keeping in view the facts and circumstances as well judgment passed by Hon'ble Supreme Court of India in SUO MOTO WRIT PETITION © No.1/2002, order/judgment dated 23.03.2020 passed by Hon'ble High Court in Delhi in case titled as Shobha Gupta & Anr. Vs. Union of India & Ors Writ Petition © No.2945/2020 and vide order dtd. 07.04.2020 of Hon'ble High Court of Delhi, accused is admitted to interim bail for a period of 45 days on her furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Supdt. The said period of 45 days shall commence from the date of his release from Jail. Accused shall surrender before the concerned Jail Supdt. on expiry of interim bail period i.e. 45 days.

Accused/applicant is directed not to approach in any manner to the complainant or any other witnesses directly or indirectly. Accused is further directed not to make any call from her mobile phone to the mobile phone of the complainant or her/his family members during the period of interim bail.

Copy of order be sent to concerned Jail Supdt. forthwith for compliance.

Application stands disposed of accordingly.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
28.05.2020

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FIR No.27/2020
u/s 376 IPC & 6 of POCSO Act
PS: Pahar Ganj
State Vs. Lovekush Gautam @ Aryan s/o. Shiv Nandan

28.05.2020

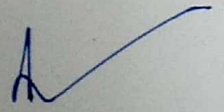
**ORDER ON THE BAIL APPLICATION OF APPLICANT/ACCUSED
LOVEKUSH GAUTAM @ ARYAN S/O. SHIV NANDAN.**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. D.V. Shukla, Ld. Counsel for applicant/accused.
I.O. W/SI Sheela in person.
The victim with her father.
Sh. Shiv Nandan, father of the applicant/accused.

It is submitted by ld. counsel for applicant/accused that applicant/accused is in JC w.e.f. 20.01.2020 and he has been falsely implicated in the present case. It is further submitted by ld. Counsel for applicant/accused that applicant/accused is ready to marry with the victim and victim has given birth to a bay girl from cohabitation of applicant/accused. It is further submitted by ld. counsel for applicant/accused that applicant/accused is no more required for the purpose of investigation and make a request that accused may kindly be granted interim bail.

Per contra, ld. Addl. PP for the State has vehemently opposed the bail application of applicant/accused on the ground that there is serious allegations against the applicant/accused and make a submission that the bail application of applicant/accused may kindly be dismissed.

It is submitted by the I.O that at time of commission of offence age of the victim was 17 years 10 months and now she has completed 18 years of age. Victim has submitted that she wants to get marry with the applicant/accused and the victim further submitted that she has no objection if this court granted the bail to the applicant accused. Heard.



Having heard the submission, made by Id. counsel for applicant/accused as well as the Id. Addl. PP for the State and after gone through the contents of the bail application, and without commenting upon the merits of the case, this court is of the considered view that accused is in JC w.e.f. 20.01.2020 and there is outbreak of Covid-19 and Sh. Shiv Nandan, father of applicant/accused has submitted that his son who is accused herein is also ready to get marry with the victim and victim has also submitted that she wants to get marry with the applicant/accused and victim has no objection if this court granted the bail to the applicant/accused.

Keeping in view the facts and circumstances as well judgment passed by Hon'ble Supreme Court of India in SUO MOTO WRIT PETITION © No.1/2002, order/judgment dated 23.03.2020 passed by Hon'ble High Court in Delhi in case titled as Shobha Gupta & Anr. Vs. Union of India & Ors Writ Petition © No.2945/2020 and vide order dtd. 07.04.2020 of Hon'ble High Court of Delhi, accused is admitted to interim bail for a period of 45 days on his furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Supdt. The said period of 45 days shall commence from the date of his release from Jail. Accused shall surrender before the concerned Jail Supdt. on expiry of interim bail period i.e. 45 days.

Copy of order be sent to concerned Jail Supdt. forthwith for compliance.

Application stands disposed of accordingly.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
28.05.2020